

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3378
ANSWERED ON 15TH MARCH, 2018

COMPENSATION/INSURANCE CLAIMS TO NHAI

3378. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the updated status of the action taken by the Ministry regarding providing compensation/insurance claims to National Highways Authority of India for their properties damaged in vehicular accidents;
- (b) whether the Government intends to discuss or has discussed the same with State Governments, if so, the details thereof;
- (c) whether adequate provisions are proposed to be inserted in relevant insurance laws or motor vehicle laws to provide insurance cover for damage to highway properties/roads just like for human injury/loss and vehicle claims in the road accidents; and
- (d) if so, the details thereof, and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (d) As per Section 146 of the Motor Vehicles Act, 1988, no person shall use, except as a passenger, or cause or allow any other person to use, a motor vehicle in a public place, unless there is in force in relation to the use of the vehicle by that person or that other person, as the case may be, a policy of insurance complying with the requirements of the Act. Under section 147 of the Act with heading "Requirements of policies and limits of liability" inter-alia includes any property of a third party caused by or arising out of the use of the vehicle in a public place. Further, definition of property under section 145 of the Act includes goods carried in the motor vehicles, roads, bridges culverts causeways, trees posts and mile-stones.
